

Business Advisory Committee and, I think, due notice of it is being given. The hon. Members need not take it that all the 30 or 40 Bills are going to be taken up in this session. Nothing of that kind; but, it gives them long time to consider these Bills.

**Shri K. K. Basu:** The difficulty is this. In this list, there is mention that the Company Law Bill is going to be put through in this session. Unfortunately, I am a member of the Select Committee and I know that there is hardly any time for even presenting the report of the Select Committee. That is why.....

**Mr. Speaker:** If the hon. Member presumes, he presumes well; then it is not going to be taken up.

Order, order, now let us proceed to the further business.

ALLOCATION OF TIME FOR CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

**Mr. Speaker:** I have to inform the House that the Business Advisory Committee met yesterday for allocation of time for the disposal of the Code of Criminal Procedure (Amendment) Bill as reported by the Joint Committee.

The Committee agreed to allocate 55 hours for the disposal of this Bill inclusive of the time taken in the House yesterday. The Committee recommended that this allocation of 55 hours may be spread over the three stages of the Bill as follows:—

1. Motion for consideration—15 hours.
2. Clause by clause consideration—35 hours.
3. Third reading—5 hours.

A Sub-committee has been appointed to allot time to various clauses of the Bill and amendments and its report will be submitted to the House later.

I shall now ask the Minister of Parliamentary Affairs to move a

formal motion with regard to the approval of this report by the House.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move that this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Code of Criminal Procedure (Amendment) Bill, which has been announced by the Speaker today.

**Mr. Speaker:** The question is:

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Code of Criminal Procedure (Amendment) Bill, which has been announced by the Speaker today.”

*The motion was adopted.*

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—contd.

**Mr. Speaker:** We will now proceed with the consideration of the motion that the Bill further to amend the Code of Criminal Procedure, 1898, as reported by the Joint Committee, be taken into consideration.

There will also be the further consideration of the amendments for circulation of the Bill for eliciting opinion thereon and for re-committing the Bill to the Joint Committee moved by Messrs. Vallatharas and Gopalan.

Here, I may also invite the attention of the Members to the fact that Pandit Thakur Das Bhargava, a member of the Panel of Chairman, has certain amendments in his name; and, as he was in the Chair while the consideration motion was taken up, he could not move them. He will move them today when he is called upon to do so and hon. Members who wish to speak on the motion might, therefore, take it that those amendments are also before the House.

**Shri Syamnandan Sahaya (Muzaffarpur Central):** This motion which Pandit Thakur Das Bhargava was to